

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
New IA-3428/2024
In
IB-614(ND)/2017

IN THE MATTER OF:

M/s. Nuvoco Vistas Corporation Ltd. Petitioner/Applicant
Vs.
WIG Brothers Constructions Pvt. Ltd. In M/S Respondent
Shri Ganpati Udyog

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For the VRSA : Ms. Hianshi, Mr. Vijender Sharma, Ms. Anshul Advs.

ORDER

New IA-3428/2024

This application has been filed seeking the following prayers:

- a.** *Pass an order to allow substitution of the name of the Applicant/assignee i.e., VRSA Consultancy LLP, as petitioner in pending application bearing IA no, 5532/2020 filed by the Liquidator/respondent in the above-mentioned CP (1B)-614(ND)/2017.*
- b.** *Pass an order to change the cause title by substituting the name of the VRSA Consultancy LLP (Assignee) in place of Liquidator, Mr. Paramjeet Singh Bhatia.*
- c.** *Pass any such orders/directions as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.*

Ld. Counsel has submitted that in view of the Deed of Assignment executed between M/s. Wig Brothers Constructions Pvt. Ltd. and M/s. VRSA Consultancy LLP, on 24.05.2024 the substitution may be allowed.

Having regard to the facts and circumstance of the case, we allow the prayer and direct that VRSA Consultancy LLP (Assignee) be substituted in place of Liquidator Mr. Paramjeet Singh Bhatia.

IA allowed.

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**